CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building,36, Janpath, New Delhi- 110001 Ph: 23753942, Fax-23753923

Petition No.6/TT/2022

Dated: 21.3.2022

To,

Shri S.S. Raju, Senior General Manager (Commercial), Power Grid Corporation of India Limited, Saudamini, Plot No. 2, Sector-29, Gurgaon-122001

Subject: Truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for transmission Asset-1: Replacement of 3x167 MVA, 400/220KV ICTs with 1X500 MVA ICT at Somanhalli substation, Asset-2: Replacement of 4x167 MVA, 400/220KV ICTs with 1X500 MVA ICT at Somanhalli substation, Asset-3: Replacement of 1x50MVAr Bus reactor with 1x125MVAr Bus reactor at 400/220kV Narendra Substation, Asset-4: 01 Nos. 500MVA, 765/400kV Regional Spare ICTs at Thiruvalam substation and Asset-5: 01 Nos. 500MVA, 765/400kV Regional Spare ICTs at Raichur substation under System strengthening-XXIII" in Southern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 31.3.2022:

- 1. With regard to additional capitalization during 2014-19 period, submit the following information:
 - I. Whether the additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?
 - II. With regard to claim of additional capitalization, the details of unexecuted/balance works carried out during 2014-19 period along with detailed justification in line with relevant provisions of the 2014 Tariff Regulations may be given.

III. With regard to additional capitalization claimed during 2014-15 to 2018-19 period, submit the details in the following format:

Asset No.	Head wise /Party wise	Parti- culars	Year of Actual Capitali- sation	Outstanding Liability as on COD/31st March 2014*	Discharge (year wise)				ır	Reversal (year wise)				Additional Liability Recognized [^]				Outstanding Liability as on 31.3.2019
					2014-19 period				b	2014-19 Period				2014-19 Period				
								-					-				-	-
								-					-				-	-

[#]TL/SS/Communication Systems etc.

* Whichever is later

^Works deferred for execution, contract amendment - please specify

- 2. Justifications for additional capitalization claimed during 2019–24 period along with details of balance and retention payments claimed as ACE during 2019-24 period may be given in the format as indicated above under para 4(iii).
- 3. With regard to the claim of additional capitalization, submit the details of unexecuted/balance works carried out during 2019-24 period along with detailed justification in line with relevant provisions of 2019 Tariff Regulations.
- 4. Confirmation that no 'previously recognized liabilities' remains to be discharged beyond 2019-24 period.
- 5. Submit Form -12A & 12B for all the asset covered in the present petition for 2014-19 tariff period.
- 6. Whether the entire scope of work under "System strengthening-XXIII" is complete and the same is covered in the present petition. Also, provide the details/status of other assets covered in the transmission system/project, if any.
- 7. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

-/Sd/-(Kamal Kishor) Asstt. Chief (Legal)